

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

C.P-16/181(ND)/2017

IN THE MATTER OF:

Peabody Cold Storage India (P) Limited

.. PETITIONER

SECTION :
Under Section 441 (92)

Order delivered on 18.9.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents :-

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up and hence, the case is adjourned to 19.9.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
18.9.2017